

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. No.112/241-242/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2019**

Name of the Company: Harsh Dubal & Anr  
V/s  
White River Corporation Pvt Ltd & Ors

Section of the Companies Act : Section 241-242 of the Companies Act 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms. Sumari Chhabra	Adv	Resq	
2.	for Jhakkhar & Chhabra			
3.	Pranjal Buch	Adv.	Petitioner	

**ORDER**

The Parties are represented through their respective Counsel(s).


Learned Counsel for the Petitioner is appeared and requested for some time to file rebuttal documents, in pursuance to reply filed by the Respondent.

The Permission is granted.

The Petitioner to file rebuttal document(s) within **two** weeks by serving an advance copy to the Respondent.

List the matter on 14.11.2019

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 11th day of October, 2019.